

Name of the Corporate Debtor: Orange Medicare And Research Centre Private Limited
Date of commencement of CIRP: February 17, 2022;
List of creditors for claims received up till January 21, 2023

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Johnson Lifts Private Limited	March 18, 2022	9,96,125.00	5,97,472.00	Operational Creditor - Supply of Goods	0	0	No	0	0	0	3,98,653.00	0	Note 1
2	M/s Sameer Patil Group of Companies, Pune	June 07, 2022	90,01,01,815.00	20,36,35,979.29	Operational Creditor	-	-	Yes	0	0	0	69,64,65,835.71	0	Note 2
3	Hemant Shah and Associates LLP	June 23, 2022	2,56,625.00	0	Operational Creditor	-	-	No	0	0	0	2,56,625.00	0	Note 3
4	HSA Consultancy Private Limited	June 23, 2022	1,64,335.00	0	Operational Creditor	-	-	No	0	0	0	1,64,335.00	0	Note 3
5	Shilpa Hemantkumar Shah	June 23, 2022	2,02,248.00	0	Operational Creditor	-	-	No	0	0	0	2,02,248.00	0	Note 3
Total			90,17,21,148.00	20,42,33,451.29								69,74,87,696.71	-	

Notes

1	Agreement and payment schedule thereto between Claimant 1 and Corporate Debtor does not provide for application of interest on any outstanding dues. Principal amount of claim of Rs. 5,97,472/- (Rupees Five Lakhs Ninety-Seven Thousand Four Hundred Seventy-Two only) has been admitted. Interest amount of Rs. 3,98,653/- (Three Lakhs Ninety-Eight Thousand Six Hundred Fifty-Three) is not admitted.
2	The claim is received after 90 days. The Hon'ble NCLT vide order dated July 15, 2022 condoned the delay and directed the Resolution Professional to consider the claim. The substantiating documents were sought from the Claimants, which were not submitted by the claimant and the said claim could not be accepted in absence of substantiating documents. Subsequently, the said claimant filed application inter-alia seeking admission of said claim. The said application listed for hearing on November 25, 2022 and the Hon'ble NCLT orally pronounced and directed the claimant to submit all requisite substantiating documents and directed the Resolution Professional to reconsider claim thereon. On basis of the documents/ information available on record, claim to the extent of Rs. 20,36,35,979.29/- has been admitted.
3	The claims were received after 90 days. The Hon'ble NCLT vide order dated August 02, 2022 condoned the delay and directed the Resolution Professional to consider the claim. The substantiating documents were sought from the Claimants, which were not submitted by the claimants. The claims could not be accepted for appropriate substantive substantiating documents.